

**NOTIFICATION**

**PART - A**

Smt. Latha, Addl. District and Sessions Judge-FTSC-I, Shivamogga, is transferred and posted as III Addl. District and Sessions Judge, Shivamogga (*Vacant Court*), for administrative reasons and in the interest of public service, to take effect immediately.

**PART - B**

The Court of Addl. District and Sessions Judge-FTSC-I, Shivamogga (Special Court for trial of cases filed under POCSO Act), is shifted to Yadgir as Addl. District and Sessions Judge-FTSC-I, Yadgir (Special Court for trial of cases filed under POCSO Act) alongwith sanctioned posts, in pursuance of Government Order No.LAW-LCE/54/2024 dated 28.05.2024.

**PART - C**

The nomenclature of the Court of Addl. District and Sessions Judge-FTSC-II, Shivamogga (Special Court for trial of rape cases along with POCSO Act cases) is modified as Addl. District and Sessions Judge-FTSC-I, Shivamogga (Special Court for trial of rape cases along with POCSO Act cases), in pursuance of Government Order No. LAW-LCE/54/2024 dated 28.05.2024 and its Corrigendum dated 06.06.2024, to take effect from the date of relieving of Smt. Latha from the charge of the post of Addl. District and Sessions Judge-FTSC-I, Shivamogga.

BY ORDER OF THE HIGH COURT,

Sd/-

(K.S.BHARATH KUMAR)  
REGISTRAR GENERAL

To,

The Compiler, Karnataka Gazette, Bengaluru, for favour of publication in the next issue of Gazette in Part-II, Section 2, through the Nodal Officer (e-Gazette), High Court of Karnataka, Bengaluru.

**Copy forwarded for information and necessary action to:-**

1. The Prl. District and Sessions Judge, Shivamogga.
2. The District and Sessions Judge, Yadgir.
3. Smt. Latha, Addl. District and Sessions Judge-FTSC-I, Shivamogga.
4. The Courts concerned.
5. The Accountant General in Karnataka, Bengaluru.
6. The A.R (S.S)-cum-PPS to Hon'ble the Chief Justice.
7. All the Private Secretaries to the Hon'ble Judges.
8. The Registrar General/ Registrar (Vigilance)/ Registrar (Recruitment)/ Registrar (Statistics and Review)/ Registrar (Judicial) / Registrar (Protocol and Hospitality)/ Registrar (Computers)/ Registrar (Infrastructure and Maintenance)/ Registrar (Administration) and Secretary to Hon'ble the Chief Justice.
9. The Additional Registrar General, Dharwad and Kalaburagi Benches.
10. The Central Project Co-ordinator of this office with a request to web-host the notification on the official website of the High Court.
11. The Director, Karnataka Judicial Academy, Bengaluru.
12. The Director, Arbitration Centre - Karnataka (Domestic and International), III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
13. The Director, Karnataka Mediation Centre, Nyaya Degula, H.Siddaiah Road, Bengaluru.
14. The Member Secretary, Karnataka State Legal Services Authority, Nyaya Degula, Bengaluru.
15. The Member Secretary, High Court Legal Services Committee, High Court Building, Bengaluru.
16. The Deputy Secretary, Permanent Secretariat to Juvenile Justice Committee, High Court of Karnataka, Bengaluru.
17. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
18. The Prl. Secretary to Government of Karnataka, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru.

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19. The Prl. Secretary to Government of Karnataka, DPAR, Vidhana Soudha, Bengaluru.
20. The General Secretary, Karnataka State Judicial Officers Association, J1D-703, National Games Housing Complex, Koramangala, Bengaluru-47.
21. The President, Karnataka State Judicial Officers Co-operative Credit Society, City Civil Court Complex, Bengaluru City.
22. The Section Officers of GOB-II/RSB/HVC/HCE/HCB/HCA-I/HCL/DJBS/ A&IB/DJA Branches of this office.
23. Spare copies.